

ALLAHABAD

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(O.S.No. 1058 of 1985)

Hon. Justice Shri S. Zaheer Hasan, Vice Chairman

Hon. Shri Ajay Johri, Member(A).

((Delivered by Hon.S.Zaheer Hasan, V.C.))

Plaintiff Lal Chandra filed Suit No. 1058 of 1985 in the court of Civil Judge, Meerut, against the Cantonment Board claiming Rs. 11679.99. This suit has been transferred to this Tribunal purporting to be under Section 29 of the Administrative Tribunals Act, 1985.

In Miss Ponnammamma T. vs. Union of India and others, A.T.R.!(*&(1) C.A.T.3240 page 340 it has been held that this Tribunal could have jurisdiction over such cases only after a notification is made under Section 14(2) of the Administrative Tribunals Act. No such notification has been made yet. So we have no jurisdiction to try this case.

The file of Suit No. 1058 of 1985 be retransmitted to the court of Civil Judge, Meerut, through District Judge, Meerut.

VICE CHAIRMAN.

MEMBER (A) .

July 24, 1987.

R.Pr.✓

अनुसूचक अधिकारी
केन्द्रिय प्रकाशन विभाग
नई दिल्ली-११००५४, ई. नं. २३/६८

Central Administrative Tribunal
Additional Bench - Jaipur